

(e) Some instances where some of these reorganisations have indulged in objectionable activities have come to the notice of the Government.

Arrest of Employees of National Rifle Association of India

*376 SHRI RAMACHANDRA BHARDWAJ:

SHRI NARASINGHA PRASAD NANDA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that three employees of the National Rifle Association of India were arrested recently and a large quantity of ammunition was seized from their possession;

(b) if so, what are the details in this regard;

(c) whether it is a fact that these employees were selling ammunition to dacoits operating in Delhi and neighbouring States;

(d) whether some other officials of the National Rifle Association of India were involved in this; if so, what are the details thereof; and

(e) what action Government have taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) A raid on the houses of three employees of the National Rifle Association of India has led to the recovery of a large quantity of unauthorisedly kept ammunition.

(b) The details of the ammunition recovered are given in the statement laid on the Table of the House. (See below)

(c) According to available information they were passing on the ammunition to Mohd. Umer Faruq, a resident of Agra and Ajay Kumar Gupta resident of Tri Nagar, Delhi.

These persons were further disposing off the ammunition to the persons, without valid licenses.

(d) The stock and other records of the Association are being scrutinised to find out whether any other officials of the National Rifle Association are involved.

(e) The three employees whose houses were raided have been arrested and cases under Sections 25|26|54|59 Arms Act and under Sections 409|1208 IPC have been registered.

Agra Police has registered a case FIR/522 dated 24-8-1981 under Sections 25|26|54|59 Arms Act.

Statement

The undermentioned ammunitions have been recovered which were being unauthorisedly kept by the men of the National Rifle Association of India and the cases registered against them:—

(i) From the possession of Ram Ditta Wadhwa vide FIR No. 413 dated 23-8-81 U/S 25/26/54|59 Arms Act P. S. Farash Bazar, Delhi.

14 Cartridges of .315 Bore
99 Cartridges of .22 Bore Alloy Tarex
10 Cartridges of .12 Bore Rottwal
10 Cartridges of .12 Bore Sellers
11 Cartridges of .12 Bore KP Spl.

(ii) From the possession of Vinod Kumar Bhatia vide FIR No. 447 dated 22-8-81 U/S 409/120-B, IPC and 25|26|54|59 Arms Act P. S. Hauz Qazi:—

500 Cartridges of .32 bore
125 Cartridges of .25 bore
5 Cartridges of .12 bore
1047 Empty Cartridges of different make .12 bore.

(iii) From the possession of Gian Singh vide FIR No. 280 dated 28-8-81 U/S 25/26/54/59 Arms Act P. S. Sarai Rohilla:—

20 Cartridges of .12 bore Seller & Belled	
5 Cartridges of .12 bore Plastic note	
38 Cartridges of .12 bore K. P. Super	
4 Cartridges of .12 bore K. P. Spl.	
26 Cartridges of .315 bore	

4 empty Cartridges .12 bore K. F. Spl. 3.75 kg. Pellets of lead small size and other FIR No. 282 dated 25-8-81 U.S. 25/26/54/59 Arms Act P. S. Sarai Rohilla, Delhi:—

.22 IR Pistol	4300 Cartridges
.22 IR Tenex	1550 Cartridges
.22 IR I.O.F.	350 Cartridges
.38 I.O.F.	80 Cartridges
.38 Spl.	50 Cartridges
.22 Short	1200 Cartridges
.32 Wadcutter	50 Cartridges

Cases of Misconduct by Government Employees

*377. SHRI J. K. JAIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number of complaints received by Government against mis-conduct by the Government employees in the various Ministries and Departments of the Central Government during 1980-81; and

(b) how does it compare with the complaints received during 1978-79 and 1979-80?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) As per information collected by

the Central Vigilance Commission from Chief Vigilance Officers of various Ministries, Departments etc. the number of complaints of misconduct received against public servants during 1978 (1-4-78 to 31-12-78), 1979 and 1980 were as under:

1978	
(1-4-78 to 31-12-78) ..	28340
1979 ..	37682
1980 ..	35133

दरभंगा जिले के खजाना अधिकारी के विरुद्ध आरोप

*378. श्री हुकमदेव नारायण यादव : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि स्वर्गीय कैलू यादव की पत्नी श्रीमती जानकी देवी, ग्राम तथा डाकघर ब्रिजुलो, जिला दरभंगा (बिहार) को स्वतंत्रता सेनानी पेंशन स्वीकृत हुई थी तथा संबंधित कागज ए० जी०, बिहार के यहाँ से दरभंगा के खजाना अधिकारी को भेजे गये थे तथा ये कागज खजाना अधिकारी, दरभंगा को 17 मई, 1980 को प्राप्त हो गये थे ;

(ख) क्या यह भी सच है कि खजाना अधिकारी ने पूछे जाने पर यह बताया था कि कागज उन्हें नहीं मिले हैं और इस प्रकार पेंशन का भुगतान जून, 1980 तक रुका रहा था ;

(ग) क्या यह भी सच है कि कागजों का एक वर्ष से अधिक समय तक पता न लगने के बाद 2500 रुपये देने पर पेंशन का भुगतान कर दिया गया है ; और

(घ) सरकार इस संबंध में दोषी व्यक्तियों को सजा देने के लिए क्या कार्यवाही करने का विचार रखती है ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) से (घ) गृह मंत्रालय के स्वीकृति पत्र के अनुपालन में बिहार, रांची के